

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4919  
ANSWERED ON:26.04.2010  
COMPENSATION/RELIEF TO LABOURERS/WORKERS  
Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the labourers/workers killed or injured in fatal accidents occurred in factories/industries/construction sites have been provided any compensation/relief by the Government during each of the last three years and the current year;
- (b) if so, the details thereof, State-wise;
- (c) whether any enquiry has been conducted by the Government in this regard;
- (d) if so, the details and the outcome thereof; and
- (e) the number of persons held responsible for negligence attributed to such accidents alongwith the action taken against them?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (e): The State-wise details of compensation paid to the kith and kin of victims, are not centrally maintained. The compensation is determined by the Compensation Commissioner appointed by the respective State Governments under the Employee's (previously Workmen's) Compensation Act, 1923. In case of death resulting from injury an amount equal to 50% of the monthly wages multiplied by relevant factor or an amount of Rs 1,20,000 whichever is more is payable as compensation and in case of permanent total disablement resulting from injury an amount equal to 60% of the monthly wages multiplied by the relevant factor or an amount of Rs 1,40,000 whichever is more is payable. The number of prosecutions and convictions made in each State for the year 2006, 2007 and 2008 under the Factories Act, 1948 is given in Annexure.